

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

**M.A. NO.01/2025(WZ)
IN
ORIGINAL APPLICATION NO.65/2019 (WZ)**

M/s. Bramhacorp Ltd.

.... Applicant

Versus

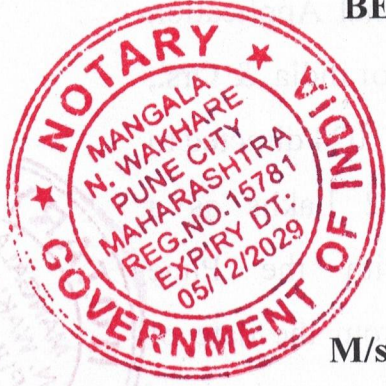
Mr. Ajay Jayvantrao Bhosale & Ors.

...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA
POLLUTION CONTROL BOARD i.e. RESPONDENT
NO.7,8.**

I, Kartikeya Langote, aged about 53 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-I, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- (1) I am filing this Affidavit in compliance of the Order dated 13/01/2025 passed by this Hon'ble NGT.
- (2) I say and submit that the Present Misc. Application has been filed with a limited purpose of directing the SEIAA to release the bank guarantee of Rs.237.20 Lakhs.



(3) I say and submit while disposing the Original Application No.65/2019 filed by Ajay Bhosale v/s Union of India & Ors., the Hon'ble NGT vide Judgment dated 29/11/2024 directed to the present Applicant to deposit Rs.237.2 Lakhs as a Environment Damage Compensation with the Pune Municipal Corporation within one month from the date of uploading of this Judgment for implementation of remediation plan, approved by SEIAA.

(4) I say and submit that, the present Applicant i.e. M/s. Bramhacorp Ltd., has obtained Environment Clearance from State Level Environment Impact Assessment Authority, Environment Department Mantrayala, Mumbai for their project "M/s. Bramha Exuberance" situated at S. No.13, H. No.1, 2 & 3, Village- Kondhwa Khurd, Tal. Haveli, Dist. Pune, having total Plot Area 17433.10 Sq.mtrs. and for proposed total Built-Up Area 50548.37 Sq.mtrs., subject to certain terms & condition, wherein, one of the condition is to submit Bank Guarantee of Rs. 237.2 Lakhs towards effective implementation of remediation plan and Natural and Community Resource Augmentation Plan. PP to implement remediation plan and Natural and Community Resource Augmentation Plan within 6 months from grant of this Environment Clearance. A copy of the Environment Clearance is attached as **Annexure – I**.

(5) I say submit that M/s. Bramha Corp Exuberance has deposited a Bank guarantee of Rs.2,37,20,000/- on 19/12/2023 to Respondent-MPC Board, which is valid upto 17/12/2025.

(6) Hence this Affidavit.

Solemnly affirmed on this 11th day of February,2025 at Pune.

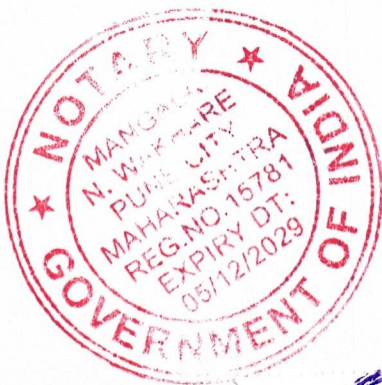
I know the affiant

For and on behalf of Maharashtra
Pollution Control Board i.e.
Respondent No.7,8

[Handwritten Signature]
11/2/25.

ADVOCATE

(Kartikeya Langote)
Sub- Regional Officer, Pune- I



BEFORE ME
[Handwritten Signature]
MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT OF INDIA
11 FEB 2025



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/INFRA2/432570/2023
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s.BramhaCorp Ltd.,
S. No. 13, H. No. 1, 2 & 3,
Village- Kondhwa Khurd,
Taluka Haveli, District Pune.

Subject : Environmental Clearance for Proposed residential project "Bramha Exuberance" at S. No. 13, H. No. 1, 2 & 3, Village- Kondhwa Khurd, Taluka Haveli, District Pune, Maharashtra by M/s.BramhaCorp Ltd. (Violation Category)

Reference : Application no. SIA/MH/INFRA2/432570/2023

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 178th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 267th (Day-3) meeting of State Level Environment Impact Assessment Authority (SEIAA) held on 19th October, 2023 under violation category as per MoEF&CC OM dated 07.07.2021.

2. Brief Information of the project submitted by you is as below:-

1	Proposal Number	SIA/MH/INFRA2/432570/2023	
2	Name of Project	Proposed residential project "Bramha Exuberance" at S. No. 13, H. No. 1, 2 & 3, Village- Kondhwa Khurd, Taluka Haveli, District Pune, Maharashtra by BramhaCorp Ltd.	
3	Project Category	8(a) B2 Category	
4	Type of Institution	Private	
5	Name of Project Proponent	Name	Mr. Sachin Shah
		Regd. Office address	The Residency Club, 3 Queen's Garden Road, Pune Maharashtra 411001
		Contact number	020-41423333
		Email ID	ec@bramhacorp.in
6	Consultant	Name	Mahabal Enviro Engineers Pvt. Ltd.
		Address	Plot F-7, Road No. 21, Wagle Estate, Thane (West)-400604
		Telephone	022-25823154
		Email ID	mahabal.thane@gmail.com

		QCI Accreditation	QCI NABET Accreditation QCI/NABET/ENV/ACO/23/2853																												
		Status	Re-Accreditation dated 11.08.2023 valid up 10.11.2023																												
7	Applied for	Environmental Clearance																													
8	Details of previous EC	NA																													
9	Location of project	Sr. No.13, H. No. 1, 2, & 3 of Village- Kondhwa Khurd, Taluka- Haveli, Pune, Maharashtra																													
10	Latitude and Longitude	18°28'31.22"N, 73°53'42.44"E																													
11	Total Plot area (m ²)	17,433.10 m ²																													
12	Deductions (m ²)	2,833.35 m ²																													
13	Net Plot Area (m ²)	14,599.75 m ²																													
14	Proposed FSI Area (m ²)	21,798.69 m ²																													
15	Proposed Non-FSI Area (m ²)	28,749.68 m ²																													
16	Proposed Total BUA area (m ²)	50,548.37 m ²																													
17	TBUA (m ²) approved by Planning Authority till date	14,805.95 m ² (FSI area) as per Sanctioned plan No. DPO5191/VI/39 dated 14.09.2005 & 50,548.37 m ² as per sanction no. CC/0819/17 dated 21.06.2017.																													
18	Total ground coverage (m ²) & %	3,007.72 m ² (21 %) of total net plot area																													
19	Total project cost (Rs.)	Rs.50.21 Crore																													
20	CER as per MoEF & CC Circular dated 01.05.2018	Not applicable																													
21	Details of Building Configuration	<table border="1"> <thead> <tr> <th>Sr.</th> <th>Building Name</th> <th>Configuration</th> <th>Height (m)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>A Building</td> <td>LP + P +11 floors</td> <td>34.90</td> </tr> <tr> <td>2</td> <td>B Building</td> <td>LP + P +11 floors</td> <td>34.90</td> </tr> <tr> <td>3</td> <td>C Building</td> <td>LP + P +11 floors</td> <td>34.90</td> </tr> <tr> <td>4</td> <td>D Building</td> <td>LB + LP + P + 11 floors</td> <td>34.90</td> </tr> <tr> <td>5</td> <td>E Building</td> <td>LP + P +11 floors</td> <td>34.90</td> </tr> <tr> <td>6</td> <td>Club House</td> <td>G + 1</td> <td>7</td> </tr> </tbody> </table>		Sr.	Building Name	Configuration	Height (m)	1	A Building	LP + P +11 floors	34.90	2	B Building	LP + P +11 floors	34.90	3	C Building	LP + P +11 floors	34.90	4	D Building	LB + LP + P + 11 floors	34.90	5	E Building	LP + P +11 floors	34.90	6	Club House	G + 1	7
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22	Total number of tenements/shops/offices	Tenements: 249 Nos.																													
	Number of expected residents / users	Total Population: 1,432 Nos.																													
23	Water Budget																														
		Dry Season	Wet Season																												
	Freshwater (in m ³ /day)	123 m ³ /day	123 m ³ /day																												
	Recycled water (Flushing)	62 m ³ /day	62 m ³ /day																												
	Recycled water (Gardening)	20 m ³ /day	10 m ³ /day																												
	Swimming pool	NA	NA																												
	Total water requirement	185 m ³ /day	185 m ³ /day																												

	Wastewater generation	173 m ³ /day	173 m ³ /day						
24	Water Storage Capacity for Firefighting								
	Firefighting (Underground water tank)	250 m ³							
	Firefighting (Overhead water tank)	125 m ³							
24	Source of water	Pune Municipal Corporation							
25	Rain Water Harvesting (RWH)								
	i) Level of the groundwater table	Groundwater table: Summer Season – 18.67 m. to 25.00 m. BGL. (21.84 M. Average) Rainy Season – 7.00 m. to 10.00 m. BGL. (8.50 M. Average) Winter Season – 12.84 m. to 17.50 m. BGL. (15.17 M. Average)							
	ii) Size and no of RWH tank(s) and Quantity	NA							
	iii) Quantity and size of recharge pits	Total 3 nos. of recharge pits: (Existing Pits 2 No's & Proposed Pit 1 No.) • 1 for Roof-Top (Roof-Top recharge pit size - 1.25 m x 1.25 m x 1.00 m) • 2 for existing Surface Run-Off (Surface Run-Off recharge pit size - 1.25 m x 1.25 m x 1.25 m)							
	iv) Details of UGT tanks if any:	Domestic UG tank capacity: 189 m ³ Flushing UG tank capacity: 47.2 m ³ Firefighting UG tank capacity: 250 m ³							
26	Sewage and wastewater Demand	<table border="1"> <tr> <td>i) Sewage generation in KLD</td> <td>173 m³/day</td> </tr> <tr> <td>ii) STP technology</td> <td>MBBR</td> </tr> <tr> <td>iii) No. and Capacity of STP</td> <td>1 no. x 70 m³/day Existing 1 no. x 115 m³/day Proposed</td> </tr> </table>		i) Sewage generation in KLD	173 m ³ /day	ii) STP technology	MBBR	iii) No. and Capacity of STP	1 no. x 70 m ³ /day Existing 1 no. x 115 m ³ /day Proposed
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27	Solid Waste Management during Construction phase: 0 kg/day								
28	Solid Waste Management during operation Phase:								
	Type	Quantity (kg/day)	Treatment/disposal						
	Total waste generation	699 kg/day							
	Wet waste	419 kg/day	Through vermicomposting pit. Generated manure used for gardening.						
	Dry waste	280 kg/day	Handed over to the authorized recycling agency						
	Hazardous waste	NA	NA						
	Biomedical waste	NA	NA						
	STP sludge (dry)	1.7 kg/day	Used as manure						
	E-waste	NA	NA						
29	Green Belt Development								
	Total RG area	2,045.85 m ²							
	Existing trees on plot	392							

	Number of trees to be planted	NA			
	No of trees to be retained	NA			
	Number of trees to be transplanted/cut	NA			
30	Power requirement				
	Source of power supply	MSE/DCL			
	During Construction Phase (Demand Load)	NA			
	During Operation phase (Connected Load)	1,438 kW			
	During Operation phase (Demand Load)	1,007 kW			
	Transformer	2 nos. x 630 kVA			
	DG set	1 no. x 82.5 kVA			
	Fuel Used	Diesel			
31	Details of Energy saving				
	Energy Conservation Measures		Quantity		
	Energy-saving due to use of solar PV		9.27 %		
	Energy-saving due to Auto Timer Logic Controller		5.43%		
	Energy-saving due to Electronic V3F drive for Lifts		1.68%		
	Energy-saving due to Solar Water heater		3.94%		
	Overall energy saving		20.33%		
32	Environmental Management plan budget during Construction phase: NA				
33	Environmental Management plan budget during Operation phase				
	Sr.	Component	Details	Capital cost (Rs. In Lakh)	O&M cost (Rs. In Lakh/year)
	1.	Storm water management	Laying of storm & Sewer line up to final disposal point	11.00	0.90
	2.	Sewage Treatment Plant	1 no. of STP having capacity 70 m ³ /day existing & 115 m ³ /day to be proposed	32.25	1.6
	3.	Rain Water Harvesting	3 no. of recharge borewell	1.90	0.50
	4.	Solid Waste Management	Cost for Treatment of biodegradable garbage in vermicomposting	3.00	0.40
	5.	Landscape development	Tree Plantation	17.26	1.5
	6.	Energy Conservation	Solar PV panels for electricity generation, LED etc.	25.00	2.6

	7.	Environmental Monitoring	Monitoring and analysis of Air, Water, Noise, Soil, surface water, STP treated water etc.	5.00	0.5																
	8.	Firefighting system	Installation and operation of Fire Fighting system	14.50	1.7																
		Total		109.91	9.7																
34	Traffic Management:		<table border="1"> <thead> <tr> <th>Type</th> <th>Required as per DCR</th> <th>Actual Provided</th> <th>Area per parking (m²)</th> </tr> </thead> <tbody> <tr> <td>4 -wheeler</td> <td>140 nos.</td> <td>233 nos.</td> <td>35 m² for basement parking, 30 m² for covered parking</td> </tr> <tr> <td>2 -wheeler</td> <td>388 nos.</td> <td>411 nos.</td> <td>4.2 m²</td> </tr> <tr> <td>Cycle</td> <td>388 nos.</td> <td>393 nos.</td> <td>4.2 m²</td> </tr> </tbody> </table>			Type	Required as per DCR	Actual Provided	Area per parking (m ²)	4 -wheeler	140 nos.	233 nos.	35 m ² for basement parking, 30 m ² for covered parking	2 -wheeler	388 nos.	411 nos.	4.2 m ²	Cycle	388 nos.	393 nos.	4.2 m ²
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35	Details of Court cases / litigations w.r.t. the project and project location if any.		Yes Court case details- NGT Western zone bench at Pune – Case no.65/2019																		

3. Proposal a new construction project under violation category. PP has applied under MoEF&CC OM dated 07.07.2021. Proposal has been considered by SEIAA in its 267th (Day-3) meeting held on 19th October, 2023. and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to submission of bank Guarantee of Rs. 237.2 Lakh and Penalty of Rs. 74.18 Lakh. Now, PP submitted the bank Guarantee of Rs. 237.2 Lakh and Penalty of Rs. 74.18 Lakh on 19.12.2023. SEIAA decided to grant Environment Clearance to the project subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F.No.22-21/2020-IA.III Dated 7th July 2021, The penalty cost is arrived at **Rs. 74.18 Lakh**
2. As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs. 237.2 Lakh.**

B. SEIAA Conditions-

1. PP to submit Bank Guarantee of Rs. 237.2 Lakh towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan. PP to implement remediation plan and Natural and Community Resource augmentation Plan within 6 months from grant of this Environment Clearance. PP also to submit penalty

of Rs. 74.18 Lakh.

2. Maharashtra Pollution Control Board to ensure that, action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986 for violation provisions of EIA notification, 2006.
3. EC is subject to outcome of case pending before the Hon'ble NGT (OA 65/2019).
4. PP submitted that, they have provided mandatory RG having area 2045.85 m² on mother earth without any construction. Local planning authority to ensure the compliance of the same.
5. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
6. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
7. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
8. SEIAA after deliberation decided to grant EC for-FSI- 21,798.69 m², Non FSI- 28,749.68 m², total BUA- 50,548.37 m². (Plan approval No-CC/0819/17, dated- 21.06.2017)

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.

- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XVIII. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated

effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

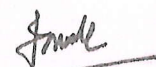
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM. SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
 6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
 7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.

8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



Pravin Darade

(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.